

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1402 of 1998

Dated :: this the 08th day of October, 2003

QUORUM :

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.
HON'BLE MR. D.R. TIWARI, MEMBER (A)

Kamla Prasad, S/o Shri Satya Ram,
R/o Village. Sahdesh P.O. Dumari
Distt. Ballia at present posted as
LHF at Ordnance Depot Fort,
Allahabad.

....Applicant.

Counsel for the Applicant : Shri I.R. Singh &
Shri I. Ahmad.

V E R S U S

1. Union of India through its Defence Secretary
New Delhi.
2. The Chief Records Officer, AOC Records
Secunderabad.
3. The Director General of Ordnance Services
MGO Branch Army Headquarters, New Delhi.
4. Commandant Ordnance Depot For,
Allahabad.

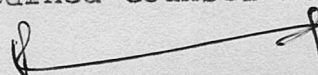
....Respondents.

Counsel for the Respondents. : Shri P. Mathur

: O R D E R :

By Hon. Mr. Justice R.R.K. Trivedi, V.C.


Heard Shri I.R. Singh, learned counsel for the applicant
and Shri P. Mathur, learned counsel for the respondents.

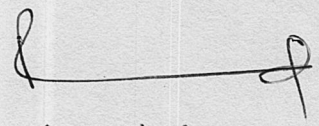


2. By this O.A., under section 19 of Administrative Tribunal Act 1985 applicant has prayed for a direction to quash the orders dated 20.09.1997 and 12.12.1997 (Annexure-I). It appears that applicant had represented earlier for his promotion as Fire Supervisor. The representation was decided on 04.06.1989. The claim of the applicant for promotion to the post of Supervisor Fire was refused on the ground that he ^{was} not qualified for the same ^{as} he had cross the age of 45 (fortyfive) years. Now the applicant has retired from service on 31.03.2003.

3. In the circumstances, this O.A. has been rendered ^{infructuous} infructuous and the O.A. is dismissed as infructuous.

4. There will be no order as to costs.


Member (A)


Vice-Chairman

Brijesh/-